

Winding up State-owner public enterprise

1530. SHRI RAMCHANDRA BHARDWAJ:

DR. H. P. SHARMA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have drawn out a plan to wind up the five State-owned enterprises which have been in the red and to revamp the entire public sector;

(b) if so what are the details of the plan; and

(c) what steps have so far been taken to implement the same?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No decision has been taken by the Government in this regard.

(b) and (c) Does not arise.

Legislation for common civil code

1531. SHRI RAMANAND YADAV: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government are considering to bring legislation in the current session of the Parliament for the common civil code in the country; and

(b) if so, by when the common civil code will be brought before the House; if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) No, Sir.

(b) The framing of common civil code involves changes in the personal laws applicable to minority communities. It is the policy of the Government not to undertake any amendment in the personal law

relating to any minority community unless the initiative therefor comes from the community itself.

Indo-Italian collaboration for Research and Development Projects

1532. SHRI K. VASUDEVA PANICKER: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose to enter into collaboration with the Italian Companies for undertaking joint research and development projects; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) Government have no reservations to consider proposals of collaboration with other countries including Italy for undertaking joint research and development projects with due regard to its policies, its priorities and its national interest.

Rihand Super Thermal Power Project

1533. SHRI RAMCHANDRA BHARADWAJ:

DR. H. P. SHARMA:

SHRI BHAGATRAM MANHAR:

Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the Rihand Super Thermal Power project has been plagued with delays;

(b) if so, whether, as reported in the Times of India of September 5, 1985 a UK Government agency, British Electricity International has expressed strong reservations about the project management capabilities of Northern Engineering Industries, the British contractor to whom the Rs. 1200 crore project has been entrusted for implementation on a turnkey basis; and

(c) if so, what steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARIF MOHD. KHAN): (a) As per the schedule approved by the Government in 1982, the first unit of the Rihand Super Thermal Power Project (STPP) Stage-I is scheduled to be commissioned in June, 1987. The progress of the project was reviewed in detail, at Government level in July, 1985 and M/s. British Electricity International (BEI), who are consultants to the National Thermal Power Corporation (NTPC) for Rihand STPP I, were asked to make an assessment regarding implementation of the project. According to the assessment made by M/s. BEI in August, 1985 the best achievable date for commissioning of Unit I is April, 1988.

(b) M/s. BEI have made suggestions, *inter alia*, for strengthening the Organisation and Structure of the Northern Engineering Industries (NEI) who are the main contractors for supply and erection of equipment, in the fields of Project Management, Quality Control etc.

(c) Based on the recommendations made by M/s. BEI, review meetings were held between the NTPC and the NEI in August and September, 1985 to resolve several outstanding issues. The progress of the Rihand STPP I is being closely monitored by the Government of India and the United Kingdom to ensure that M/s. NEI carry out the necessary improvements in their Project Organisation and implement the Project without further delay.

**Formulations marketed by M/s.
Warner Hindustan**

1534. DR. JOSEPH LEON D' SOUZA: Will the Minister of INDUSTRY be pleased to refer to the answer to Unstarred Question 2304 given in the Rajya Sabha on the 19th August, 1985 and state:

(a) names of the formulations being marketed by M/s. Warner Hin-

dustan at their own prices out of the list of 21 formulations of doubtful validity alongwith composition and therapeutic indication of each;

(b) whether it is a fact that the company is overproducing these formulations;

(c) if so, what was the production of each formulation from 1979-80 onward to 1984-85 alongwith the prices at which each formulation was sold to consumer during this period, year-wise;

(d) whether it is also a fact that the company do not fulfil ratio parameter as required and not eligible for permissions or re-endorsement of capacity of formulations; and

(e) if so, why no action has been taken against the company so far?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R. K. JAICHANDRA SINGH): (a) Information to the extent available is given in the attached Statement (*See below*).

(b) and (c) As the capacities of the formulations referred to are not specified, it cannot be said that there is excess production. The production details available in respect of 1982-83 and the prices of formulations in question are given in the Statement referred to in reply to part (a).

(d) The company does not satisfy the ratio para-metres. However, the company is eligible for re-endorsement of capacity in terms of Press Note dated 17th October, 1981.

(e) The company had not been allowed any re-endorsement of capacity or any fresh approval for production of formulations.